

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH
CIRCUIT CAMP : INDORE

Original Application No.684 of 2002

Indore, this the 14th day of May, 2003

Hon'ble Mr.R.K.Upadhyaya-Administrative Member
Hon'ble Mr.A.K.Bhatnagar-Judicial Member

Manish Joshi S/o Balmukund Joshi,
aged 22 years, R/o 397 Mukherji Nagar,
Ratlam MP

-APPLICANT

(By Advocate - None)

Versus

Union of India through:

1. The Post Master General, M.P Circle, Bhopal-462012.
2. Asstt. Director Establishment, M.P. Circle Bhopal, MP.
3. Mr. Yogesh Shrivastava, T.I.T. Road, Ratlam, MP. S/o Ashok Shrivastava.

-RESPONDENTS

(By Advocate-None)

O R D E R (Oral)

By R.K.Upadhyaya, Administrative Member-

This OA was presented on 5.9.2002, in this Tribunal. The defects pointed out by the Office have not been removed by the applicant. Nobody attended on the earlier dates of admission fixed for 19.2.2003 and 20.2.2003. Even today nobody is present on behalf of the applicant even at the second call. Therefore, we are disposing of this OA under Rule 15(1) of Central Administrative Tribunal (Procedure) Rules, 1987.

2. It is claimed by the applicant that his father Shri Balmukund Joshi was employed in the Postal Department at Ratlam and died in harness on 6.3.2000. The applicant being the dependent of the deceased Government employee applied for compassionate appointment. It is further stated by the applicant that in ~~stead~~ of giving compassionate appointment, the respondents have rejected the application vide their intimation dated 14.9.2000 (Annexure-A-2). When the applicant pointed out certain inaccuracy, he was again informed vide letter dated 12.10.2001 (Annexure-A-3) that the matter was

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again re-examined and there was no justifiable reason to change the decision already taken. It appears that the applicant has been persisting with the request for employment on compassionate grounds and the respondents vide their letter dated 10/13.5.2002 (Annexure-A-1) have informed that the matter was reconsidered by the Post Master General but there was no reasonable ground to change the decision already taken, as already informed to the applicant vide letter dated 12.10.2001.

3. The respondents have stated that the income of the family of the deceased Government employee from pension and other sources was of Rs.4468/-. Considering the amount already paid as terminal benefits and other relevant materials the applicant's case was not considered suitable for compassionate appointment. The respondents have also stated that only 5% of direct recruit vacancies of the year were available for compassionate appointment. Since there were several applicants for compassionate appointment and the vacancies were limited, the applicant's case could not come within the number of vacancies earmarked for the purpose.

4. We do not find any justification to interfere with the orders of the respondents. The scheme of compassionate appointment is to render immediate financial help to the surviving members of the deceased Government servant's family. The compassionate appointment is granted considering the financial distress of the family of the deceased Govt. employee as well as the availability of vacancies vis-a-vis other applicants for compassionate appointment.

5. In our opinion, there is no error in the judgment of the respondents and no interference is called for in this connection. Therefore, this OA is rejected at the admission stage itself.


(A.K.Bhatnagar)
Judicial Member


(R.K.Upadhyaya)
Administrative Member.

कृष्णकल सं. ओ/न्या.....जवलपुर, दि.....

प्रभालीमि अन्ने दिन:-

- (1) राजीव गांधी इंसिटिउट, जवलपुर
- (2) राजीव गांधी इंसिटिउट.....के काउंसल
- (3) राजीव गांधी इंसिटिउट.....के काउंसल
- (4) चंद्रपाल, रोडपाल, जवलपुर उद्यायीठ

सूचना एवं आवश्यक कार्यतात्री हेतु

KC Rakher, Adm IXID
उमा राजेश्वर
22.5.03

*Issued
22.5.03
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